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Indian Registration (West Bengal Amendment) Act, 1951 31 OF 1951

[02 November 1951]

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PREAMBLE

An Act further to amend the Indian Registration Act, 1908, in its application to West Bengal.

WHEREASit is expedient further to amend the Indian Registration Act, 1908, in its application to West Bengal for the purpose and in the manner hereinafter appearing;

It is hereby enacted as follows:-

1. Short title and extent :-

- (1) This Act may be called the Indian Registration (West Bengal Amendment) Act, 1951.
- (2) It extends to the Whole of West Bengal.

2. Substitution of new section for section 5SA of Act 16 of 1908:-

For section 55A of the Indian Registration Act, 1908, the following section shall be Substituted , namely :-

"55A. Copies of books and indexes to be as good as original books and indexes in certain cases.-

Notwithstanding anything contained in any other law for the time being in force, copies of any of the books mentioned in sub- section (1) of section 51, and of any of the indexes mentioned in section 55, relating to documents registered on or before the 14th day of August, 1947 in registration offices situate in districts or sub-districts which as a result of the award of the Boundary Commission appointed under sec tion 3 of the Indian Independence Act, 1947 have fallen partly within West Bengal and partly within East Bengal, shall, on being authenticated in such manner as may be prescribed by the Inspector-General, be deemed for the purposes of this Act to have taken the place of, and to be, the original books and indexes from which such copies were made and all references in this Act to books and indexes shall be construed as including references to such copies."